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ashamed that such a conduct should have been found amongst people who, in fact, were responsible. Whether they were agitationists or someone else I am not aware, but the fact remains that there has been a gang rape and those who are responsible will have to be severely dealt with. There is no question about that. This is our view.

THE DEPUTY CHAIRMAN: Thank you. Now, that matter is over.

श्रीमती मालती शर्मा : मैडम, एक मिनट लेना चाहगी ।

उपसभापति : मिनिस्टर साहब के जवाब के बाद आपका बोलना उचित नहीं है । (ध्यवधान)

No, no. I won't permit anything now. Now we have the statement regarding the Gian Prakash Committee report.

STATEMENT BY MINISTER

Gian Prakash Committee Report

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI (BHUVNESH CHATURVEDI): Madam Deputy Chairman, A Preliminary Administrative enquiry to ascertain and report to the Prime Minister facts and fix prima facie responsibility for lapses, if any, in dealing with the situation arising out of shortage in availability of sugar in the current season was ordered in July, 1994. The enquiry was entrusted to Shri Gian Prakash, Retired Comptroller and Auditor General of India.

Shri Gian Prakash had submitted his report or 5th October, 1994.

The report has been placed in the Library of Parliament to enable Hon'ble Members to peruse it.

The issues relating to the projections of availability of sugar in 1993-94 and imports to meet the shortage have two major facets. The first one relates to procedures within Government, for dealing with the situation that arose. These are issues having administrative implications. The other facet deals with issues relating to the allegations that the prices paid for import were unduly high and domestic industry was also given unreasonable profits at the cost of the consumer. Molives for deliberately delaying decisions have been imputed and it has been said that some beneficiaries of the inflated import prices have made money at the cost of the country. Similarly, releases were manipulated to jack up prices and allow extra

SHRI S. B. CHAVAN: About the CBI report which the High Court has asked for, I will have to find out whether it will be proper on my part to release any kind of report which the High Court has asked for from the CBI. If the CBI inquiry had been instituted on behalf of the Government, then, of course, I would have been in a better position to sav definitely what the report contains, but because of this limitation it won't be possible for me to give any kind of information to this House. It is entirely for the High Court to make use of the CBI report either this way or that way. I do not know what the report is.

Only one point more and I have done, Madam, and that is about the Women's Commission. Though the preliminary report was not so much favourable, the Members of both the Houses were specially requested by me to go over there to see things for themselves and then report to me. Unfortunately they could not come to any definite conclusion and they said that at least at Muzaffarnagar they did not find any evidence on which they could possibly come to a conclusion.

About the gang rape which is being alleged ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Let him finish. What he is saying is not his view. That is what the report says.

SHRI S. B. CHAVAN : It is not mine. This is the report of the hon. Members of Parliamenet from both the sides ... (Interruptions) ...

SHRI JAGDISH PRASAD MATHUR: Only the Congress Members signed the report ... (Interruptions) ...

THE DEPUTY CHAIRMAN : I am not allowing anyone except the Home Minister. पूरी बात कर लेने दीजिए। (व्यवधान)

SHRI S. B. CHAVAN: After I got the preliminary report from the Women's Commission, I had specially requested them to go to the hilly areas, meet some of the women and try to find out what the facts are. And I am in full agreement with our esteemed friend, Guiralji, when he says that it is not a question of this side or that side deciding, upon a party basis, as to what action should be taken. I am sorry to say that after visiting thore areas, the Women's Commission submitted a report which clearly establishes that there was a gang rape on some of the Women's Commission will allow me to place that report on the Table of the House. It is something about which, unless I consult them, I won't be in a position to say. But whatever little I know this is the position, and I feel really At the outset I have to make it clear that Shri Gian Prakash has conducted a Preliminary Administrative Enquiry and he has not investigated any question regarding lack of integrity on the part of any individual. He has looked at acts of omission and commission while dealing with a certain situation. His report therefore, identifies the causes of the situation that arose, administrative lapses in handling the situation and he recommends some steps that should be taken to handle similar situations if they arise in future.

In setting up this enquiry the intention was clearly that after Shri Gian Prakash had looked at all the documents and had a chance to discuss matters with different functionaries he would give his views from primarily an administrative angle. That would enable Government to decide on further action.

As Hon'ble Members have become aware of the contents of the Report, it might not be necessary for me to detail them here. The gist of the causes identified by him as leading to the situation are :--

- (i) Unreliable and inflated estimates of sugar production.
- (ii) Mismanagement of available surplus stock and releases.
- (iii) Delay in the decision to import sugar.
- (iv) Delay in implementation of this decision.
- (v) Poor coordination.

The Report contains recommendations to the following effect :

- (i) An integrated policy on sweeteners sugar, gur and khandsari.
- (ii) Maintenance of a buffer stock of sugar.
- (iii) Use of scientific forecasting and estimation methods.
- (iv) Setting up of a Committee of Secretaries to monitor future shortage situations.
- (v) Important decisions to be brought to the notice of PM and referred to CCP/CCEA wherever required under rules.
- (vi) Close monitoring of international commodity markets.
- (vii) A common Ministry with Civil Supplies and Food as separate departments.
- (viii) Code to sort out differences and resolve conflicts between Secretaries.
 - (ix) Examination of import and distribution of raw sugar through PDS.

(x) Import of sugar on OGL with zero duty should be reviewed only if it adversely affects domestic production.

A Committee under the Chairmanship of Cabinet Secretary with Finance Secretary, Commerce Secretary, Secretary, Civil Supplies, Secretary, Agriculture and Secretary, Food has been set up to examine in detail these recommendations. The report is to be presented by 31-12-94. Government will take a decision thereafter.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Let the Session be extended up to 31st.

SHRI BHUVNESH CHATURVEDI: The Report has also identified administrative lapses in handling the situation. The points made are being examined in greater detail, where necssary, by obtaining comments of persons concerned. After the exercise has been completed suitable action will be taken.

The Report as has been stated earlier. does not investigate any issues of loss and lack of integrity. There is reference in the report to delay in the decision to import having been responsible for higher prices as with loss of time imports were made at higher prices. Lack of confidentiality of deliberations/decisions regarding imports is also said to have raised the international prices leading to avoidable increase in import costs. Similarly in respect of domestic industry there is reference to unjustified reduction in releases even when prices were rising thus fuelling increase of prices. The extra benefited only the millowners further margin While the administrative implications of these matters have been gone into, the report does not mention any matter that would create any suspicion of malafides on the part of any one.

SHRI S. JAIPAL REDDY: Only millowners. not Ministers. (Interruptions) Madam. I want to seek clarifications. (Interruptions)

विपक्ष के नेता (श्री सिकन्दर बख्त) : सदर साहेबा, वैसे तो इम सरकार के पुराने फैन की यह एक और नयी तस्वीर है लेकिन मैंने चेयरमन साहब की खिदमत में यह दरखास्त की है कि बजाय यह कि इस स्टेटमेंट पर क्लेरीफिकेशन्स हो इसको रूल 168 के मातहत डिसकप्त किया जाए । इसके लिए मैंने मोशन किया है कि इसको नो डे येट नेम्ड मोशन की सूरत मे डिस-क्शन किया जाए । मुझे बताया जाए कि मेरी दरखास्त का क्या नतीजा हुआ ? á

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نیتاورودهی دل متری سکندز نخت : حد رضاحبه ویسے تو اس سرکار کے برانے فن کا ایک اور نکی تعمویر سیم نمین میں نے چریمن صاحب کی جد محت میں یہ در خواست کی سیم کہ بجائے اس سے سیم میں نے موتشن کی صورت میں در خواست کو دول ۲۸ کے ماتحت ڈیسکس کیا جائے۔ و نو حد سے میٹ نیمڈ موشن کی صورت میں در خواست کا کا انتہ جیم بتایا جائے کہ میری در خواست

THE DEPUTY CHAIRMAN: One minute, Jaipal Ji. Let me deal with it because he has given a letter to the Chairman. The letter has been sent to the Chairman. If the House agrees to discuss that, the Chairman will have to take a decision. It will have to be notified. He will go into the details. I cannot take a decision. (Interruptions)

SHRI SIKANDER BAKHT: Madam, as you have said, let us find out from the Chairman. (Interruptions)

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, you have said it is for the Chairman to decide. (Interruptions)

SHRI S. JAIPAL REDDY: Let the House be permitted to seek clarifications from the Government on the statement made, because clarifications will not preclude a full-fledged discussion on the issue at a later stage.

SHRI SIKANDER BAKHT : Is that so, Madam?

THE DEPUTY CHAIRMAN: I do not know. I have to inform the Chairman... (Interruptions)

SHRI GURUDAS DAS GUPTA: Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: Let one matter be settled. Then you can raise another matter. On what Mr. Sikander Bakht has said and what Mr. Jaipal Reddy has said, let me deal with that matter first. As far as Mr. Sikander Bakht's request to the Chairman is concerned, it is

entirely up to the Chairman to deal with. Whether he agrees and whatever he says. I will inform the House.

> THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): At this stage, Madam, in fact, there is no harm in allowing any kind of discussion in the House.

> But certainly we are not opposed to the idea. But the discussion cannot be under Rule 168.

SHRI SIKANDER BAKHT: Why?

THE DEPUTY CHAIRMAN: Because the Chairman has to decide about it.

SHRI S. B. CHAVAN: As you have made your submission, I am also making my submission.

SHRI SIKANDER BAKHT: You said, "It cannot be under Rule 168". That is why I take ... (Interruptions) ...

SHRI S. B. CHAVAN: That is why I am making a submission. We are simply not opposed to your seeking any kind of clarifications or any kind of discussion on this subject. But it cannot be under Rule 168. That is the only point,

SHRI SIKANDER BAKHT: Madam. I would like to know the reason for not allowing us to raise the matter under Rule 168.

THE DEPUTY CHAIRMAN: Because the Chairman is not here; and he has to take a decision. There is a procedure for it. There are certain regulations which have to be followed.

SHRI SIKANDER BAKHT: Madam. if the Home Minister savs that it cannot he done under Rule 168, there has to be some reason and I would like to know it ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Let me settle this. I will allow you on this issue because this issue is not yet over.

Mr. Sikander Bakht, I have told vou verv clearly—I have gone through the rule under which vou wanted to raise the matter—that it needs certain clarifications and certain specifications and the Chairman only can deal with them. I from the Chair cannot take any decision now. It cannot be done without a proper notification in our Bulletin because the Chairman has not yet identified a day. He has not yet taken a decision. So, that is clear.

SHRI SIKANDER BAKHT: Madam, I would like to know—suppose we go in for clarifications—whether my request for raising the issue under Rule 168 is going to be precluded.

^{†[]} Transliteration in Arabic Script.19-41 RSS (ND)/96

THE DEPUTY CHAIRMAN : I cannot say anything on that. It is entirely up to the Chairman. How can I take a decision?

श्री तिकन्धर बढतः कुछ मालूम होना चाहिए सदर साहिता। किसा चोज का पता नहीं चल रहा है। एक तो इनके इस तरह के वयानात आ रहे है जिसका न कोई सिर है न पैर है। तो आखिर कैसे पता चलेगा। क्या करें आखिर

فترى سكندر زخست، بمحم معلوم سورنا جدابي مردر مامير بکابیتر بنیں جل رہا ہے۔ ایک تدانکے ريىم يىن

SHRI GURUDAS DAS GUPTA: Madam, my submission is that a statement has been placed before the House. A statement has been read out on behalf of the Government. According to the conventions of the House, we can put questions to seek clarifications. That is one side of the matter. The admiss blivy of a motion under specific rule suggested by the hon. Member is a separate issue. This cannot be mixed up with the other. It is for the Chairman to decide regarding the admissibility of his motion. But in the meantime our seeking clarifications.

THE DEPUTY CHAIRMAN: Nobedy is trying to postpone it. The Chair is not trying to postpone it. The Government is willing to answer your questions for clarifications.

SHRI GURUDAS DAS GUPTA: Madam, I was responding to the hon. Member of the House.

THE DEPUTY CHAIRMAN: The hon. Member only wanted to know whether his notice would be allowed in future. We'l. I cannot tell him about the future until I discuss the matter with the Chairman.

DR. BIPLAB DASGUPTA: Madam. I suggest that we continue with the clarifications on the statement. I have also tabled a motion in the morning; and that can be discussed with the Chairmon senarately. But now let us go ahead with clarifications.

श्री सिकन्दर बढत: सदर साहिबा, इसमें एक बहुन जरूरी बात है। एझे यह बता दें कि क्वेरीफिकेशन का पूछना---क्या इसको डिसकश्वन माना जाएगा, क्योंकि अगर उनको आइडेंटीफाई किया जाएगा डिसकशन तौर पर

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According to Rule 169, sub-clause 6, my request for a discussion is going to be precluded. So, kindly explain whether seeking clarifications on the statement becomes a part of the discussion or not. That is all ... (Interruptions) ... I would like to know whether it can be revived, if it has been discussed in the same session.

SHRI GURUDAS DAS GUPTA: It is not a discussion. We are seeking clarifications.

SHRI SIKANDER BAKHT: Therefore, I want to seek this clarification from the Chair.

SHRI GURUDAS DAS GUPTA: Seeking clarifications cannot be considered as a discussion ... (Interruptions) ...

THE DEPUTY CHAIRMAN : If everybody keeps quiet, I can give my opinion.

SHRI S. JAIPAL REDDY: Madam, clarifications do not by any stretch of imagination amount to a discussion. Therefore, discussion under any other motion is not at all precluded.

THE DEPUTY CHAIRMAN: Mr. Afzal, do you have the same point? ... (Interruptions) ... Not everybody.

श्री मोहम्मद अफजल उर्फ मीम अफजल (उत्तर प्रदेश) : सैंडम, यह जो स्टेटमेंट आया है, यह ज्ञान प्रकाश की रिपोर्ट पर सरकार कैसे सोचती है, यह उन्होंने अपनी बात रखी है ...

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س عرف م . افضل : مبلهم .. بيه جو ہے اُمانے برگنا پرکائش کی رپورے ہیں میں کار کیسے سوحیتی میں یہ الحفوں نے اپنی بات ^{جس}م میں

THE DEPUTY CHAIRMAN: We are not discussing that thing. We are not at that level.

श्वी मोहम्बद अफजल उर्फ मीम अफजलः हम कैंडे ओवते है।...

†[] Transliteration in Arabic Script.

Statement

उपसभापतिः वह अलग बात है।

श्री मोहम्मद अफजल उर्फ मीम अफजल: इसके लिए तो डिसकशन के लिए हमको एल।उ जरता च.हिए।

مرى يحقي أنقس ترف م-افلفنل: اس كمسيم تو در کشن کے بیے ہم کو الاؤ کرنا چلہ ہے ۔

THE DEPUTY CHAIRMAN: in the past, with the permission of the Chairman, we have converted the statement into a Short Duration Discussion.

THE DEPUTY CHAIRMAN: Or, the Calling Attention had been allowed by the Chairman. That was the previous position. Now you have asked for a discussion under a different rule. It is entirely up to the Chairman to satisfy himtelf about it and allow or disallow it. I will inform the House about that. As for the present, we are having clarifications and clarifications, in our House, have a different status. So, I will permit clarifications. Mr. Gopalsamy. (Interruptions).

SHRI SIKANDER BAKHT: 'Clarifications' is not 'discussion'. (Interruptions).

THE DEPUTY CHAIRMAN:I said it. I am not going to go beyond that. Clarifications are clarifications (Interruptions). You are the Leader of the Opposition. If you do not understand the difference between 'discussion' and 'clarificanditions' it is not my ... (Interruptions)

श्री सिकन्दर बख्तः मुझे क्लैरिफिकेशंस पूछने है. मैडम ।

شرى سكندر يخت : خص كليرى فيكيشنس بو تصب بي. ميدم. 2.4.15

THE DEPUTY CHAIRMAN: I am sorry. I have some other name before you (Interruptions). Your name is not the first in the list. I am sorry.

SHRI SIKANDER BAKHT : All right.

THE DEPUTY CHAIRMAN: We go by the order. Okay? Mr. Gopalsamy.

SHRI V. GOPALSAMY (Tamil Nadu): Madam Deputy Chairman,

t[] Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN: I would request you to be very brief because it is already five minutes to s.x.

SHRI GURUDAS DAS GUPTA: We will sit late.

"It is thus clear that by opposing imports in every forum and showing least concern when prices were rising rapidly, by reducing releases at the crucial time and above all, by his illconsidered statements issued from time to time on rising prices" (Interruptions).

"... with a view to make sugar industry more profitable. It was the Food Minister who was entirely responsible for the sugar crisis. It was lucky that in spite of several attempts to do so, the Food Minister did not succeed in cutting on the PDS quota. Otherwise, sugar would be selling at Rs. 20 per kilogram today."

So the suspicion of mala fides the needle of suspicion, has been directed towords the Food Minister. And, an innocent man, a man of honesty and integrily, who, actually, was concerned about the price rise, Mr. A. K. Antony, submitted his resignation !

THE DEPUTY CHAIRMAN : We are on'v on clarifications, Mr. Gopalsemy. We are not starting a discussion.

SHRI V. GOPALSAMY: Now, the whole country is concerned because the rise in the price of sugar affected the common man. And, the sugar lobby looted money, minted money, for the benefit of...

THE DEPUTY Gopalsamy, please you are saying. Substantiate whatever Just saying 'looted money' or 'minted money', I will not nermit.

SHRI V. GOPALSAMY: Madam, I have quoted from the report (Interruptions).

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THE DEPUTY CHAIRMAN : Where is it written? (Interruptions).

DR. MURLI MANOHAR JOSHI (Uttar Pradesh): Madam, he is quoting from the document. Then the document must be tabled (Interruptions).

6.00 P. M.

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THE DEPUTY CHAIRMAN : I do not know from where he is reading ... (Interruptions) ... That is why I am objecting to this ... (Interruptions) ...

DR. MURLI MANOHAR JOSHI: Madam, if it is quoted from a document, then my point of order is the cocument must be placed on the Table of the House (Internations).

THE DEPUTY CHAIRMAN : Mr. Salim, can you have some patience? (Interruptions).

SHRI V. NARAYANASAMY (Pondicherry) : It has not been referred to in the Gian Prakash Committee Report ... (Interruptions) ...

THE DEPUTY CHAIRMAN: Mr. Narayanasamy, please sit down.... (Interruptions) ... Mr. Narayanasamy, please sit down ... (Interruptions) ...

SHRI V. GOPALSAMY: It is the Gian Prakash Committee Report which has stated ... (Interruptions) ... The Gian Prakash Committee found fault with the Food Minister ... (Interruptions) ... The Gian Prakash Committee found fault with the Food Minister ... (Interruptions) ... They found fault with the Commerce Minister ... (Interruptions) ... They found fault with the Agriculture Minister. They found fault with the Minister of Finance. They found fault with the Cabinet Secretary ... (Interruptions)

THE DEPUTY CHAIRMAN : Mr. Narayanasamy, I have already told Mr. ... (Interruptions) ... Gopalsamy Mr. Gopalsamy, please sit down ... (Inter-ruptions) ... Just one second. The thing is ... (Interruptions) ... Please, order. No cross-talks. What we are discussing today is not the Gian Prakash Committee Report. You are seeking clarifications on the statement searching the Report So the statement regarding the Report. So, you please specify yourself to the state-ment which is being placed before us. If the Chairman permits a discussion, then we can have a full-fledged discussion : that is a different matter. But just now, only seek clarifications. Secondly, I feel it is already 6 O'clock and the Prime Minister has some urgent meeting. House : Instead put it before the of discussing it at the fag-end of the day, could we have clarifications tomorrow? ... (Interruptions) Tomorrow we can have.

SOME HON. MEMBERS: We want to seek clarifications today. (Interruptions).

SHRI GURUDAS DAS GUPTA: Tommorrow we are having ATR. ... (Interruptions) ... Madam, the statement was made today. We would like to have clarifications today. We are ready to sit late in the night. We do not like to postpone it further. (Interruptions).

SHRI S. B. CHAVAN: I would appeal to all the hon. Members ... (Interruptions) ... These are matters of ordinary courtesy, to appreciate, and if the hon. Prime Minister has an important engagement, I think the House should appreciate it ... (Interruptions) ...

SHRI GURUDAS DAS GUPTA: This is also a very important issue ... (Interruptions) ...

SHRI S. B. CHAVAN : He is prepared to clarify the position tomorrow. What difficulty is there? ... (Interruptions) ... I do not think that you should insist on this. (Interruptions).

SHRI TINDIVANAM G. VENKAT-RAMAN (Tamil Nadu) : Madam, don't you think that it is an important matter?

THE DEPUTY CHAIRMAN : I know it is very important ... (Interruptions) ... And everybody is concerned ... (Interruptions) ... Please sit down (Interruptions).

GURUDAS DAS GUPTA: SHRI Madam, only one point I am making. This is an issue that has been agitating the mind of the entire nation and there has been an inordinate delay. There has been a delay specially on the part of the Government, and now since this statement is made before the House, we cannot agree ... (Interruptions) ... We cannot agree to postpone it further ... (Interruptions) ... If the Prime Minister has an important engagement, I think this House is also very important and let this business be considered as the most important item of the day in the calender of the Prime Minister. We do not think it should be postponed ... (Interruptions)

SHRI S. B. CHAVAN: Madam, may I submit one thing for your consideration and also for the consideration of the House. At the fag-end they are requesting the Prime Minister and others to reply 297 Statement

or to clarify the position on certain issues.

It will be in the interest of the seriousness of the discussion also that when you are fresh you will be able to raise your points. (Interruptions).

SHRI S. JAIPAL REDDY : We are very fresh (Interruptions) ... We are very fresh (Interruptions) ...

SHRI S. B. CHAVAN : It is not proper ... (Interruptions) ...

श्री सिकन्दर बहुत : सदर साहिबा, मैं यह पूछना चाहता हूँ कि हमारे आनरेबिल पालियामेंटरी अफे-यसैं मिनिस्टर ने हमसे यह कहा था कि ए० टी० आर० की जो रिवाइज्ड रिपोर्ट है वह 19 तारोख को आने वाली है, इसका क्या हुआ ? इसका कोई नामोनिशान महीं है। इस पर भी हम क्लैरीफिकेशन पूछ रहे हैं तो जवाब नही देना चाहते हैं। इस पर फुलफुलेज्ड डिसकशन कब होगा? ए० टी० आर० रिपोर्ट कब आएगी कभी कुछ ठीक-ठाक इस हाऊम में आता ही नहीं। हर किस्म की जो कमिटमेट है, वह भोवरलुक की जाती है।... (व्यवधान) ... आपने यह कहा था कि 19 तारीख को रिपोर्ट आएगी। कहां है बह रिपोर्ट? अगर आप इसको पोस्टपोन करना चाहते है तो कब तक पोस्टपोन करना चाहते हैं ? आखिर कब डिसकश करेंगे ?... (व्यवधान) कब ए० टी० आर० पेश करेंगे? यह हाऊस दो दिन में खतम होने वाला है ।

सदर साहिबा, मैंने अर्ज किया कि यह सरकार अपने फन को दिखाने के लिए हर रोज एक नया रंग लेकर आती है। कुछ समझ में नहीं आता, कब क्या हो सकता है ?... (ब्यवधान).... आखिर रिपोर्ट कब आएगी ?... (ब्यवधान)....

شرى سكندر بخنت : صررصاميد - مين يد بعد بحسن جاري سكندر بخنت : صررصاميد - مين يد بعد بحسن منسر في مم سب يدكم الحماك المد. كل ار ك موريوا تر در بور م مي مي وه 19 تاريخ كوك مولى م ماس بر بعى مم كليرى فكيشن بوجرت من توجواب منهي دينا جا مت مي المي المي المن الم

[] Transliteration in Arabic Script.

ربورٹ کب آئے گی۔ میں پجر شیک نظاک اس باوس میں آتا ہی ہنہیں ۔ ہر تسم کی بوکٹرند میے ۔ وہ اوور لک کی جاتی ہے ۔ ہمداخلت آ نے گی ۔ کہاں سبے وہ ربورٹ ۔ اگر آپ اس کو بوسٹ بون کرنا چل ہتے ہیں ۔ آخ کب تک بوسٹ بون کرنا چل ہتے ہیں ۔ آخ کب اے ۔ ٹی ۔ آر ۔ بیٹیں کریں گے ۔ یہ باوس دو دن میں جہم ہونے والا ہے ۔ میرار اپنے فن کو دکھانے کے لیے ہم روز ایک بنا رنگ اے کر آتی سبے ۔ کچھ بچھ میں ایک بنا رنگ اے کر آتی سبے ۔ کچھ بچھ میں ایک بنا رنگ او دکھانے کے ایے ہم روز ایک بنا رنگ او دکھانے کے ایے ہم روز ایک بنا رنگ او دکھانے کے ایے ہم روز ایک بنا رنگ او دکھانے کے ایے ہم روز

THE DEPUTY CHAIRMAN : I have many names before me. (Interruptions)... Please, now no cross-talks. For the last one week or more we have not had any At 6 O'clock---it is 6.10 P.M. business now-if you want to seek clarifications, I have got many names. Our tradition is that clarification person from that clarification by one peach party. So, I will stick to that so that we can, at least, have some answer before we adjourn the House today. Mr. Gopalsamy, I would request you to be kindly brief to the point and to seek clarifications only, no discussion and no kinds of speech.

SHRI V. GOPALSAMY: Madam, I would seek clarifications from the Minister. Why the Government has tried to ... (Interruptions) ...

THE DEPUTY CHAIRMAN : Don't question me. This is the rule, the tradition and the system which we follow. It is not laid down by me, it is the House. (Interruptions) ...

SHRI V. GOPALSAMY :... by the Gian Prakash Committee in its Report because

the Food Minister deliberately made a note that he was not in favour of imports. (Interruptions)

DR. MURLI MANOHAR JOSHI: Where is he quoting from? (Interruptions) ... Are you quoting something? (Interruptions) ...

THE DEPUTY CHAIRMAN : I don't know from where you are quoting (Interruptions) ...

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): Yes, he is quoting from the Report (Interruptions) ...

DR. MURLI MANOHAR JOSHI: Can he quote from the Report? (Interruptions) ... That was my point of order. (Interruptions) ...

SHRI SATYA PRAKASH MALA-VIYA: He has said that it has come out in the report (Interruptions) ... He is quoting from the Report (Interruptions) ... Unless the Report is presented, how can he quote from it? (Interruptions) ...

DR. MURLI MANOHAR JOSHI: Therefore, I request you to place the Report (Interruptions) ... Madam, where is the Gian Prakash Committee Report? (Interruptions) ... He is quoting from the -Report (Interruptions) ...

THE DEPUTY CHAIRMAN: Don't quote from the Report, quote only from the statement which is before us (Interruptions) ...

SHRI V. GOPALSAMY: Madam, a statement is made in the House and I am seeking clarifications (Interruptions)

DR. MURLI MANOHAR JOSHI : He has already quoted from the Report which is not placed on the Table (Interruptions) ...

THE DEPUTY CHAIRMAN: I will look into the record and see what he has said (Interruptions) ... I have not seen the Report (Interruptions) ...

SHRI V. GOPALSAMY Madam. I am quoting reports (Interruptions)

DR. MURLI MANOHAR JOSHI: Therefore, while seeking clarification, the Member will be justified in quoting from the Report, if he has it in his possession (Interruptions).... I don't have it. So, my submission to the House and to you is ...

SHRI V. GOPALSAMY: Then, what is the use of seeking clarifications? (*Muerraptions*) DR. MURLI MANOHAR JOSHI: ... that the Report is to be placed on the Table of the House (Interruptions) ... Otherwise, there is no use (Interruptions) ...

SHRI V. GOPALSAMY: What is the purpose of this discussion? (Interruptions) ...

DR. MURLI MANOHAR JOSHI : I am supporting you, Mr. Gopalsamy (Interruptions) ...

SHRI V. GOPALSAMY: What for are you seeking clarifications? (*Interruptions*) ... The statement is about the Gian Prakash Committee Report (*Intertuptions*) ...

SHRI S. K. T. RAMCHANDRAN: (Tamil Nadu): They are fighting against each other (Interruptions) ... Let us confine ourselves to the clarifications (Interruptions) ... You seek clarifications (Interruptions) ... If you dont know the meaning of clarification ... (Interruptions) ...

SHRI INDER KUMAR GUJRAL: (Bihar) Madam, I am on a point of order (Interruptions) ...

THE DEPUTY CHAIRMAN : What is that? (Interruptions) ...

SHRI INDER KUMAR GUJRAL: Madam, I am on a point of order (*Interruptions*) ... I am on a point of order (*Interruptions*) ... Madam, I am on a point of order.

THE DEPUTY CHAIRMAN : Yes.

SHRI INDER KUMAR GUJRAL: Madam, the hon. Minister's statement relies heav'ly on the report itself. The hon. Minister without quoting the words has already derived his conclusions from the report. The hon. Member is quoting from that report. I think it is within his right to quote from it. Therefore, I would say that the report should be placed on the Table of the House.

SHRI SIKANDER BAKHT: The hon. Minister has quoted from the report. Therefore, the report must be placed on the Table of the House (Interruptions). 1

श्री संघ प्रिय गौतम (उत्तर प्रदेश) : उपसभापति

महोदया, स्टेटमेंट का हेडिंग पढ़िए, क्या है ?

The heading of the statement is "Statement on Gian Prakash Committee report". This statement is based on the Gian Prakash Committee report. Where is the report? (Interruptions). Where is the report? (Interruptions).

THE DEPUTY CHAIRMAN : In the Library (Interruptions).

- 1.4 - 4

SHRI SANGH PRIYA GAUTAM: How can we seek clarifications without the report? (Interruptions).

THE DEPUTY CHAIRMAN: The report, according to the statement and according to my knowledge, is in the Library. (Interruptions).

SHRI SIKANDER BAKHT: The report must be placed on the Table of the House (Interruptions). ...

DR. MURLI MANOHAR JOSHI: Madam, the hon. Minister has quoted the seport (Interruptions).

SHRI SIKANDER BAKHT: The report must be placed on the Table of the House. (Interruptions).

THE DEPUTY CHAIRMAN : Go to the Library and read the report.

DR. MURLI MANOHAR JOSHI: The report must be placed on the Table of the House. (Interruptions).

THE DEPUTY CHAIRMAN: The report is in the Library. You can go and see that report. But, now go ahead with the clarifications. (*Interruptions*).

श्री सिकव्दर बहत : सदर साहिबा, इस बात पर आपको रुलिंग होनी चाहिए

قری سکن *پریخت* : تمہ*درصاحی*ہ •ا آب کی رولنگ ہوتی چا ہیں۔ . ^/

sil san

उपसभापतिः क्या रूलिंग दें।

श्री सिकन्दर बख्त : आपके मिनिस्टर साहब ने जो स्टेटमेंट रखा है, वह सीधे उस रिपोर्ट से दिया है

تتري سكندر بخست: آب كمنشر ماحب يتمنط ركهام وهسدهم ST MID 19 ، سے دیا۔

The report must be placed on the Table of the House. Where is the report? (*Interruptions*).

SYED SIBTEY RAZI (Uttar Pradesh): Madam, I am on a point of order.

by Minister

मैडम, पिछले चार-पांच दिन से विरोधी पक्ष को यह डिमांड थी कि रिपोर्ट्र यहां पर रखी जाए, टेबल की जाए । गवनँमेंट का स्टैंड यह या कि यह एडमिनिस्ट्रेटिव प्रिलिमिनरों इन्कवायरी की रिपोर्ट है और उसके कुछ रीजन्स है, इस वजह से गवर्नमेंट इसको टेबल नहीं करना चाहती है... (व्यवधान)...

ستری سید سبط رصنی : میڈم " آئی ایم آن ا ے بوائر ف آف آرڈر " میڈم پیچھلے چار باپنے دن سے ورود علی پکش کی یہ ڈیا نڈفتی کہ ربور ف یہاں ہر رکھی جائے ۔ ٹیبل کی جائے گوزنٹ کا اسٹینڈ یہ تھا کہ یہ ایڈ منسٹرینٹیو ہو لیے رزان انکوائری کی ربور سے کور مزنٹ اس کو بیل نہی کرنا چا ،تی ہے ... "مداخلت "...

श्री मोहम्मद अफजल उर्फ मोम अफजल : रीजन बताएं ?

افصن ریزن بتای**تن.**

THE DEPUTY CHAIRMAN: I am not allowing anything like this (Interruptions). Mr. Salim please sit down.

श्री सैयद सिक्त रज़ी : बहुत सारे एस्पर्शन गव-र्नमेंट के खिलाफ पास किए गए, लेकिन इसके बावजूद गवर्नमेंट ने नाइसिटीज को मेंटेन करने के लिए पहले चेम्बर मे रखने के लिए वात कही और इसके ऊपर काफी लोग तैयार भी हो गए और उसके बाद लाइ-बेरी मे रखी गई। जब तक कि टेबल न कर दी जाए, कोई भी रिपोर्ट पब्लिक डाक्यूमेंट नही है और जब तक कोई रिपोर्ट टेबल पर रखने के बाद पब्लिक डाक्यूमेंट नही बनर्ता है, उसका कोई भो ववोटेशन इस हाउस के अंदर नही रखा जा सकता है, यह.इस हाउन की परम्परा रही है, कन्वेंशन रही है। इसलिए क्वोटेशन इस तरह का रखा जाए, उसमे से डिराइव करके और यह कहना कि उसमें से क्वोट कर रहे है, मेरा ख्याल है कि यह सदन की परम्परा के खिलाफ है।

†[] Transliteration in Arabic Script.

[RAJYA SABHA]

ختری سید سبط رضی : بہت سادے الم پر ش گور نمز ط کے خلاف باس کئے گئے دلین اس کے باویجد گور نمز ط نے نائند شیز کو مینیٹن کرنے اس کے اوپر کافی نوک تیار بھی ہو گئے اور اس کے بعد لائبر یری میں رکھی گئی۔ حبب اس کے بعد لائبر یری میں رکھی گئی۔ حبب بیلک ڈاکیومز ط نہیں بتی ہے اور حب تک مرد کی رپور ٹ ٹیس بتی ہے اس کا کوئی تھی کو شین سن اس باکس کے اندر نہیں رکھیا حاسکتا ہے ۔ یہ اس باکس کی کوئی تھی جا سکتا ہے ۔ یہ اس باکس کی کوئی تھی جا سکتا ہے ۔ یہ اس کا کوئی تھی جا سکتا ہے ۔ یہ اس باکس کی کوئی تھی مرت ن رہی ہے ۔ اس میں سے ڈرائی کوئی کے

> اور یہ کہنا کہ اس میں سے لوگ کر میرا خویاں بے کہ یہ سرین کی ہرم فلاف سیسہہ

SHRI SIKANDER BAKHT: What does the rule say? (Interruptions).

THE DEPUTY CHAIRMAN ; Let me find out. (Interruptions).

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh) : Madam, I am on a point of order (Interruptions).

SHRI CHIMANBHAI MEHTA (Gujarat): Madam, I am on a point of order.

Madam, para 3 of the statement says that the Report has been placed in the Library of Parliament to enable the hon. Members to persue it. The Report has been referred to in this House by the Minister and therefore, the document is debatable. This is the only point which I wanted to make ... (Interruptions) SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh): Madam, on a point of order ... (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Fotedar wants to say something... (Interruptions) Order.

SHRI MAKHAN LAL FOTEDAR : Madam, I think that the Government has taken a view that the Report should be placed in the Library. It concerns everyone and many Members have got a copy of it. Now, the Government has made a statement and this Report has been quoted. We do not know what the Report of Mr. Gian Prakash says. The Government has a right to exonerate itself from it. The Prime Minister has got a right to exonerate himself from it. He need not accept the Report. He may say that the Report is not correct or that he does not accept it. But, it would be in the fitness of things and in the larger interests of the House and the country that the Government places the Report on the Table of the House ... (Interruptions)

SHRI V. NARAYANASAMY: Madam, I am on a point of order ... (Interruptions)

DR. MURLI MANOHAR JOSHI: Madam, the very heading of the statement says that it is based on the Report of the Gian Prakash Committee. Therefore, the Report has to be placed on the Table of the House ... (Interruptions)

THE DEPUTY CHAIRMAN: The Parliamentary Affairs Minister wants to say something ... (Interruptions) Mr. Gopalsamy, Mr. Narayanasamy, all the Swamys, sit down.

THE MINISTER OF PARLIA-MENTARY AFFAIRS (SHRI VIDYA-CHARAN SHUKLA): Madam, after discussion, with the permission of the House, it was decided, a general consensus was reached, that the Report and the copies of the Report would be placed in the Library of Parliament ... (Interruptions) 1

t[] Transliteration in Arabic Script.

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SHRI MOHAMMED AFZAL alias MEEM AFZAL: There was no con-

THE DEPUTY CHAIRMAN : Let him complete ... (Interruptions)

SHRI MD. SALIM: They did not inform us at all.

SHRI VIDYACHARAN SHUKLA: It was also decided by the Chairman (Interruptions)

THE DEPUTY CHAIRMAN: Please, allow him to speak ... (Interruption.) This is not the way. Allow him to speak ... (Interruptions) I will not permit you to behave like this ... (Interruptions) Mr. Afzal, please take your seat. There is a way to raise even the greatest objection in this world. But this is not the way.

SHRI VIDYACHARAN SHUKLA: Madam, it was also decided ... (Interruptions

SHRI MISA R. GANESAN : By whom?

THE DEPUTY CHAIRMAN : Just a minute.

SHRI VIDYACHARAN SHUKLA: This was decided by the Chairman and this was decided in the presence of the leaders of all the Opposition parties and the leaders of our party. It was said that the Chairman was pleased to observe that that particular portion of the Library would be treated as an extension of bis Chamber. And all the Members welcomed it ... (Interruptions)

SOME HON. MEMBERS : No, No ... (Interruptions)

SHRI VIDYACHARAN SHUKLA: And on this basis, we started our work ... (Interruptions) Now there can be no change in the arrangement ... (Interruptions)

की सिकल्दर बख्त : मेरा सवाल यह है कि उन्होंने यह नहीं डिसाइड किया था । यह जो गवनंमेंट है, यह इतने मिसकियेट कर रही है ... (ब्यवधान) चैयरमैन साहब के कमरे में जो कुछ तय हुआ होगा, उसमे यह तय नहीं हुआ था कि हमारे मिनिस्टर साहब भूवनेश चतुर्वेदी जी जव अपना स्टेटमेंट लेकर आएंगे सो वह सीधे रिपोर्ट से क्वोट करेंगे । यह रिपोर्ट से क्वोट कर रहे हैं तो उस रिपोर्ट को सदन के पटल पर रखा जाना चाहिए (व्यवधान) شرى مكندر بخت: مراموال يرج كرامنون في يريس دساير كيا تقا- يرج گود من م يدا ت ميس كرايي كررى مي بو گود من م مرين ماهب كمر مي بوا تقاكر مادسه من مرين ماهب موديش مريخ ويدى جي جب اين استيشن ف كرايش محد وه يده ريدر مي كود كري محد يدري وه يدك مو ف كرد مي مي تواس ريدر مكوسدان كم بشل برركاجانا اجاميد ... «ملاخلت "...

SYED SIBTEY RAZI: The Minister has not quoted the Report. He has only referred to the Report. ... (Interruptions)

SHRI SIKANDER BAKHT: This is what we are talking about now.

SYED SIBTEY RAZI: He can refer to the papers ... (Interruptions) ...

श्री सुरेश पचौरी (मध्य प्रदेश): ... (व्यवधान) इस रिपोर्ट के आधार पर ही तो बक्तव्य देना था ... (व्यवधान)

DR. BIPLAB DASGUPTA (West Bengal): Madam, I am on a point of order... (Interruptions) ... The statement that has been made ... (Interruptions) ...

SHRI S. JAIPAL REDDY: Madam Chairperson, we don't agree that there was ever an agreement among the floor leaders in this regard ... (Interruptions)

SHRI MOHAMMED AFZAL alias MEEM AFZAL: There was no consensus. What Mr. Shukla is saying is untrue.

DR. BIPLAB DASGUPTA: Madam. he should not refer to what happened in the Chairman's Chamber. Even in the Chairman's Chamber, he could not satisfy us. There was no perception. He should not be permitted to make such untrue statements in this House.

THE DEPUTY CHAIRMAN : I have not seen the report.

w [] Transliteration in Arabic Script.

DR. BIPLAB DASGUPTA: Madam. the point is ... (Interruptions)

THE DEPUTY CHAIRMAN: I myself have not seen the report. You have seen the report. You tell me where this quotation is.

SHRI SIKANDER BAKHT: The very beading says that ... (Interruptions) The very heading says that.

DR. BIPLAB DASGUPTA: Page 97 of the report was quoted on page 5 of the statement. It was referred to (Interruptions)

SHRI GURUDAS DAS GUPTA: Madam, it has been agreed that ... (Interruptions) ...

SHRI INDER KUMAR GUJRAL: Madam, I am on a point of order (Interruptions) ...

SHRI GURUDAS DAS GUPTA: Madam, it was agreed upon ... (Interruptions) ...

े श्वी जगदीश प्रसाद माथुर : आपने लायझेरी में

-रिपोर्ट रखो । मेवर उसको पढ़ स*ेने* । . . . (व्यवधान) और रिपोर्ट के आधर पर मेंबर फहते हैं ।

He has got the right to quote. He can quote. I have gone through the report and taken notes. On that basis, I can quote ... (Interruptions) ...

SHRI GURUDAS DAS GUPTA: Madam, I have a submission ... (Interruptions) ... Let us not find a plea ... (Interruptions) ... My submission is, let us not find a plea and spot the clarifications ... (Interruptions) ... 1 appeal to all the sections of the House, including you, Madam, that we had a number of discussions ... (Interruptions).

: SYED SIBTEY RAZI: Madam, I am on a point of order.

the DEPUTY CHAIRMAN : What is the point of order?

SYED SIBTEY RAZI: Madam, there is a specific procedure for addressing. How can he appeal to all? He can only address the Chair. He is breaking the convention of the House. He is addressing all of us as if he is addressing a public meeting. Can he do that way? He cannot do that way. How can he appeal to all the hon. Members? He can only address you.

SHRI GURUDAS DAS GUPTA: Madam, my submission is: Let the clarifications continue. Let us remember "the discussion that we had in the Chairman's Chamber. Let us abide by what we

had agreed to in the Chairman's Chamber. Let us not find a plea contain (Interruptions) ...

SHRI SIKANDER BAKHT : Abide by what?

SHRI GURUDAS DAS GUPTA: By our conscience. Let us not find a plea to stop the clarifications. It will not be good for the country, it will not be good for the House.

SHRI INDER KUMAR GUJRAL: Madam, I am on a point of order.

THE DEPUTY CHAIRMAN : I will first allow Mr. Gautam.

श्री संघ प्रिय गौतमः : मेडम्, मैं यह कहमा चाहता इं... (व्यवधान)

् उपसभापति : प्लीज बैठिए, गौतम जी को कहने _. दोजिए ।

श्री संघ प्रिय गौतम : अभी आपने पूछा था कि े इस स्टेटमेंट में कौन सा क्लॉज है, जहां ... (अयवधान)

उपसभापति : नहीं, क्लॉज नहीं । ... (व्यवधान)

श्री संघ प्रिय गौतमः मैं वही बता रहा हूं... (व्यवधान)

SHRI V. NARAYANASAMY: Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: I will allow you. What I said was that I have not read the report and so I do not know from where the Member is quoting. If you feel that there is any quotation in this report, please identify ... (Interruptions).

SHRI V. NARAYANASAMY: Madam, I am on a point of order, Kindby listen to me.

THE DEPUTY CHAIRMAN : Let him finish, I will permit you.

SHRI SANGH PRIYA GAUTAM: Madam, it says that on Gian Prakash Committee's report—this is the heading बह तो शुरू में हीं लिखा है स्टेटमेंट ऑन जान प्रकाश कमेटी रिपोर्ट ... (व्यवधान)... what more clarity can be there? ... (Interruptions)

कुमारी सरोज खापडें : यह आपका कहना है कि यह स्टेटमेंट जो है ... (व्यवधान)...यह लिवना नही है ? ... (व्यवधान)...आप पढ़ते जाएंने बौर उलटा बोलते जाएंगे ? ... (व्यवधान)...

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309: Statement

उपसमापति : अच्छा, आपक। हो गया न ? जाप क्या कह रहे है ... (व्यवधान)...

भी संघ प्रिय गौतम : मैं आपसे कह भूरहा हूं कि ... (व्यवधान)... ज्ञान प्रकाश कमेटी की रिपोर्ट ... (व्यवधान) ... कहां है रिपोर्ट ? हम क्लैरि-फिकेशन कैसे मांगेंगे जब तक रिपोर्ट नही है ?... (व्यवधान)...

उपसभापति . मैं अपको एक बात धताऊं । ... (व्यवधान)... बैठिए, प्लीज... (व्यवधान)...

There is a difference between quotation and reference ... (Interruptions).

SHRI V. NARAYANASAMY: Madam, Mr. Gopalsamy is quoting from the Gian Prakash Committee's report while seeking clarifications. So, my point of order is that the Gain Prakash Commitmittees report ... (Interruptions) ... Madam, Gain Prakash Committees report was not tabled in the House. Rule No. 249 in its proviso says that if a Minister ... (Interruptions).

THE DEPUTY CHAIRMAN: What is this? He has a right to speak. He has a right to speak.

AN HON. MEMBER: I have been requesting since yesterday. I want to speak.

THE DEPUTY CHAIRMAN: I know. You may be asking since yesterday. But, please sit down now ... (Interruptions).

SHRI V. NARAYANASAMY: Madam, under the second proviso to Rule 249, it is said that if the Minister gives his own summary and a gist of the document, he need not lay the document on the Table of the House. Therefore, it has been very clearly mentioned. So, the point made by the opposition that the document should be tabled in this House is not justifiable. (Interruptions).

, THE DEPUTY CHAIRMAN : Yes, there is a rule and that rule has been quoted here.

SHRI INDER KUMAR GUJRAL: Madam, I am on a point of order ... (Interruptions) ... Madam, if you have not seen the report, I have sympathy with you. But, that is only ... (Interruptions). The statement which the hon. Minister bas made concludes something from the report. Now, look at the last four lines. What does it say? "While the administrative implications of this matter have been gone into, the report" I repeat "the report does not mention any matter that would creat any suspicion or malafides on the part of anyone".

I allege that this is a wrong conclusion. I allege that the report has been misquoted. I allege that the Minister is misleading the House. Therefore, I demand that he should authenticate it and he must tell us that he has correctly concluded ... (Interruptions).

THE DEPUTY CHAIRMAN: On Mr. V. Narayanasamy's point of order, he is quoting Rule 249 which is correct — that if a Minister quotes from any document, he is not bound to lay it on the Table of the House ... (Interruptions).

SHRI SIKANDER BAKHT: I beg your pardon, Madam. I am going to read the entire Rule 249 and I am afraid that the sort of objections made by the hon. Member are totally incorrect and irrelevant to the present situation. Rule 249 says, "If a Minister quotes in the Council a despatch or other State Paper which has not been presented to the Council he shall lay the relevant paper on the Table :

Provided that this rule shall not apply to any documents which are stated by the Minister to be of such a nature that their production would be inconsistent with public interest:" ... (Interruptions) ... These papers are laid ... (Interruptions) ... They are already public documents ... (Interruptions)

...मेरा कहना यह है...

SHRI VIDYACHARAN SHUKLA:, Please go to second proviso of the rule. उपसमापति: पूरा पड़िए। Don't read half.

SHRI SIKANDER BAKHT: "Provided further that where a Minister gives in his own words a summary or gist of such despatch or State Paper it shall not be necessary to lay the relevant papers on the Table." All Right. My point is this: First of all, the Minister will have to clarify whether it is in public interest or not? If it is not in public interest, then why have the papers been placed in the Library? It has already become a public document. This argument is totally wrong.

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THE DEPUTY CHAIRMAN : There is a difference between public document and public interest.

श्री सिकंदर बहुत : पब्लिक इंटरेस्ट क्या है इसमें ?

فری سکندر بخت : پبلک ابرسٹ کتی۔ سیراس میں ۔

THE DEPUTY CHAIRMAN: You are not public. You are the Members of Parliament. ... (Interruptions) ... There is a distinction ... (Interruptions) ...

DR. MURLI MANOHAR JOSHI: While the Hon. Minister of parliamentary Affairs says that something was discussed somewhere in some Chamber, was it mentioned that ... (Interruptions). ...

THE DEPUTY CHAIRMAN: Not somewhere. In Chairman's chamber, in his presence.

DR. MURLI MANOHAR JOSHI: If it was discussed there, was it specifically mentioned that it is in the public interest to lay the Report on the Table of the House? It was not. The only thing is if it is placed in the Library, the Library is open to everybody. It is being read there. How has it raised the public interest?... (Interruptions) ... The rule only says that if there are documents which relate to the security of the State or ... (Interruptions) ... So, I say ... (Interruptions) ...

भी संघ प्रिय गीतम : सरकार यह मानती है। ... (व्यवधान) ... माखनलाल फोतेदार जी भी समयन कर रहे है। ... (व्यवधान)

THE DEPUTY CHAIRMAN : I am not allowing you, Mehtaji. Now, Mr. Venkantraman; then I will call Mr. Chaturvedi.

SHRI TINDIVANAM G. VENKAT-RAMAN: Madam, I would only submit one thing. On what basis has the Minister given a statement?

He has given the statement on the basis of the Gyan Prakash Committee Report. So, if the report by itself is not before the House, how are you asking us in darkness to come and seek clarifications? You said that it is placed in the Library. You also very relevantly raised the point, "How do I know that it is quoted from there? I have not seen it". Let it be placed on the Table of the House so that everybody can see it. There cannot be any hide and seek. Madam, just a minute before you had asked : "How can I know that it has been quoted? It is there --- quoted or misquoted. You can find out." The report should be placed on the Table of the House. It is very reasonable ... (Interruptions) ...

्राधी सिकंदर बख्त : खूब पर्दी है कि चिलभन से मगेः **बैठे है ।** सिर्जन्म र साज छुपते भी नहीं, सामने आते भी नहीं के का क

اسرى مىلدرىخت :

خوب برده هے که چلمن سے لگے بیتھے هیں مناف چھیتے بھی نہلی ساملے آتے بھی نہیں SHRI TRILOKI NATH CHATUR-VEDI: Madam Chairperson, I want to draw your attention to the first sentence. ...(Interruptions).

SHRI MISA R. GANESAN : *

THE DEPUTY CHAIRMAN: **R** won't go on record ... (Interruptions)

SHRI TRILOKI NATH CHATUR-VEDI: Madam Chairperson, the report ... (Interruptions) ... Madam, para 11 begins like this: "The Reort as has been stated earlier, does not investigate any issues of loss and lack of integrity." This has also been mentioned earlier. Then the last para says. "While the administrative implications of these matters have been gone into the report does not mention any matter that would create any suspicion of mala fides on the part of any one."

Secondly, Madam, I want to quote the words that have been used in para 6: "In setting up this inquiry the intention was clearly that after Shri Gian Prakash had looked at all the documents" But, Shri Gian Prakash has gone on record saying that he does not know whether he has gone through all the records and there may be other records also in the PM's Office. Madam, the third thing I want to say is that it is very strange that the Pariiamentary Affairs Minister has mentioned that for the purposes of this report, the Annexe or the Library has become part of the Speaker's Chamber ! If that is so, then. Madam, this report should not be discuss-Because, this House ed in this House. itself becomes part of the Speaker's chamber. Madam Chairperson, then, somebody else should be sitting in the Chair. This is according to the interpretation of the Parliamentary Affairs Minister. We are Members of this House and we have the right to go into that report but he says - "No, that is part of the Speaker's Chamber."

THE DEPUTY CHAIRMAN : Just a second, before I allow anybody, please. What are we discussing? We are discussing whether the report has to be tabled

*Not recorded.

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or not. Why should not we allow the Prime Minister to go for his important meeting, because we are not even asking for the clarificationns?... (Interruptions)

श्री सिकन्बर बक्त : सदर साहिबा, इसमें हमें रूलिंग चाहिए ।

SHRI MD. SALIM: Let the Prime Minister convince us ... (Interruptions)

...एक मंत्री ने त्याग पत्न दिया वह सदन में नहीं है...(ब्यवधान)

श्री सिकन्वर बहतः हमेश। के लिए इस सदन का यह एक हिस्टोरिकल हिस्सा बन जायेगा। (व्यवधान)

उपसमापति : बैठ जाइये, चुप रहिये ।

Mr. Sikander Bakht and Mr. Salim, we are now on another issue — whether somebody can quote or not, it should be tabled or not, Mr. Gopalsamy has quoted etc. But, the thing is, if you want to discuss it now, I have no objection to continue. But, it is almost a quarter to seven of the clock. We can sort this matter out. Please do not ask for my ruling on every issue. The chair is not expected to give its ruling on everything you raise in the House. I can give my ruling only on relevant issues. If you say that it is part, and I should not be presiding, ... (Interruptions) ...

What are you talking about? ... (Interrutions) ... Please keep quite. I cannot give the ruling on whether I should be presiding here or not. what are you talking?

SHRI SIKANDER BAKHT: It is going to be a very important ruling. It is going to be part of the business of the Parliament.

THE DEPUTY CHAIRMAN: What is this? We are discussing a very important issue for which the House did not function for the last one week. Now, the report has come. Whether you agree or disagree on it is a different matter. Let us clarify. But asking the question whether I am allowed to preside or not is not right. Is this seriousness? I think it is not. I am sorry ... (Interruptions) I think you have deal with the whole issue. It is over now.

SHRI VAYALAR RAVI: Madam, a point of order.

THE DEPUTY CHAIRMAN : No point of order is allowed. Please sit down.

SHRI V. GOPALSAMY : Madam ...

THE DEPUTY CHAIRMAN: Mr. Gopalsamy, please confine yourself to a very brief clarification. We have to be very serious. We did not carry out the business for the past five days. Be serious.

SHRI V. GOPALSAMY: Madam, I would like the Minister to clarify why they suppressed the fact which was mentioned by Shri Gian Prakash in his report, which I quote from page 37.

SHRI V. NARAYANASAMY : Everytime he is quoting from the Report.

THE DEPUTY CHAIRMAN : He has seen the report.

SHRI V. GOPALSAMY: The Minister says, the report does not mention any matter that would create any suspicion of malafides on the part of any one ... (Interruptions) ... I have to quote what is in the Report. Madam. again on page 36, the Report says that the Food Secretary sought in his note dated the 17th November, 1993, in principle, the approval for importing 15 lakh tonnes of sugar to meet the demand and supply gap, for internal requirement of sugar, during 1993-94 season, upto December 1994. The Draft Report for the CCP was not approved by the Food Minister and returned it on 6th December, 1993. According to him, I am quoting him, 'I am not interested in the import. Ways should be found for increasing the production of sugar and controlling its consumption so that import is not necessary'. Therefore, the Food Minister deliberately tried to protect the interests of the sugar lobby. The reason for this is known to the whole country. All the newspapers have carried as to what is contained in that Report (Interruptions) ... and I am stating what there in that report. I am stating the same what is there in the Report. Now, we hear from Members from Treasury Benches (Interruptions). I want to know for what reasons the Hon. Prime Minister, Shri P. V. Narasimha Rao did not take any action against Mr. Kalp Nath Rai who is held responsible for this sugar crisis. I would like to know what is preventing the Prime Minister from taking action against *

THE DEPUTY CHAIRMAN: I will not permit. The* will not form part of the record.

SHRI V. GOPALSAMY: OK, the Minister for Food. That means * I know. You leave it.

SYED SIBTEY RAZI: Madam, I am on a point of order. There is a

*Expunged as ordered by the Chair.

different procedure. The questions that the hon. Members want to ask, they can do so in between the ... (Interruptions).

², SHRI V. GOPALSAMY: This is a cover-up statement. Madam, I understand that the Food Minister is trying to * or threaten some people in the high places. This is the reason for which the Government is not taking action against the Food Minister. Madam, very shocking allegations have been made by the Food Minister against the then Cabinet Secretary, *

THE DEPUTY CHAIRMAN: It is not mentioned in the report ... (Interruptions). Anybody who is not present in the House. ... (Interruptions) ... his name should not be mentioned.

SHRI V. GOPALSAMY: He has made serious allegations against the then Cabinet Secretary. It is very relevant to draw the attention of the Ministry to seek clarifications from him. What is the response also of the Government to the allegations made by the then Cabinet Secretary about the PMO's officers ? (Internations) What is the response of the Government about the serious allegations of the then Cabinet Secretary about the Prime Minister's Office itself? (Interruptions)

THE DEPUTY CHAIRMAN ; Will you please sit down ? I have to ca'l someone else. You cannot go on And don't show the newspapers here. (Intertuptions)

'SHRI V. GOPALSAMY : He has made very serious allegations about the Prime Minister's Office itself, about the Principal Secretary of the Prime Minister because of the fact that the Prime Minister's Office did not take into account the serious sugar problem. This is the allegation made ... (Interruptions)

THE DEPUTY CHAIRMAN : What is the clarification ?

"SHRI V. GOPALSAMY: Therefore, Madam the hon. Prime Minister has come under the cloud of suspicion. The hon. Prime Minister himself has come under the cloud of suspicion. This is very unfortunate for this country ... (Interruptions) It is very, very unfortunate for this country because the credibility of the Government headed by Shri Narasimha Rao, the Prime Minister, the credibility of the Government is shattered, and shattered totally because, in the Bofors case. Solanki was made a scapegoat. In the securities scam, an indictment was made against some Ministers. Against those

*Expunged as ordered by the Chair.

Ministers, no action was taken. Now, today, in the sugar scandal, crores and crores of money has been looted.

THE DEPUTY CHAIRMAN : Now, Shri Sikander Bakht.

SHRJ V. GOPALSAMY: The people, the persons who looted the people's money are protected by ** ** Madam, this is my charge. (Interruptions)

THE DEPUTY CHAIRMAN: I would not allow it it is not allowed.

SHRI V. GOPALSAMY: The corrupt people are protected by ** **

THE DEPUTY CHAIRMAN : It is not allowed. (Interruptions) It is not allowed.

SHRI V. GOPALSAMY: I stand by my charge. (Interruptions)

SHRI MD. SALIM : You place the Report here.

SHRI NILOTPAL BASU: If you have the courage, place the Report here. (Interruptic).

SHRI V. GOPALSAMY : I stand by my charge.

श्री ए ा० एस० अहलुबालि था (बिहार) : महोदया, इस सदन की परम्परा रहे: है कि जब तक... (व्यवधान)

THE DEPUTY CHAIRMAN: I am not allowing any derogatory remarks against anybody. Any allegations which cannot be substantiated will not become a part of record. I will look into the record and see myself what is being said because when six people speak together, I really cannot make out. I do not know how the Reporters can record. But I will definitely 'ook into the record. When we have clarifications, there is a time limit. We give two-three minutes to each person Now, you have made your point. Mr. Sikander Bakht, please be brief.

SHRI SIKANDER BAKHT : Sadar Saheba, I am going to seek very crisp clarifications.

I am auoting the Prime Minister Saheb — "Here is a Minister who has nothing to do with this scam and yet he has resigned. But what are those. " now. 'those' is in capital— ". what are those directly involved in the sugar scam doing?" I want two clarifications on this. What does it mean by 'those'? That is one. Secondly, Madam...

SHRI JAGESH DFSAI: Madam. from where is he quoting? (Interruptions).

by Minister

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'SHRI SIKANDER BAKHT: 1 will tell you. I quote everything. Unfortunately, you are interrupting. You are inviting trouble. (Interruptions) I am asking only questions.

श्री एस॰ एस॰ अहलुवालिया : मंत्री के वक्तव्य से पढ़ रहे हैं ? ... (व्यवधान)या ये सब कहां से पढ़ रहे हैं ?

श्री सिकन्दर बख्त : सदर साहिवा, इनको परेशान होने की जरूरल नहीं है ।

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उपसभापतिः आप कहां से बोल रहे है, यह तो बतग्इए।

्रश्ची सिकन्दर बढतः मेरे पास यह अखवार है। अगेर आप कहेंगी तो इसे टेबल आफृद हाउस पर रख दूंगा।

شری سکندر بخت : میرے یاس یہ اخبار مے. اگرآب کیں گے تواس ٹیبل آف دہ ہا ک يبر ركم دول أكل

THE DEPUTY CHAIRMAN : I won't allow any papers to be laid on the Table of the House.

🖓 श्री सिकन्दर बख्तः यह कोटेशन में कहा गया है प्राइम मिनिस्टर के । लिहाजा, मैं दोनों चीजों का जवाब चाहता हूँ कि टैन्टेड मिनिस्टर के रंग मे और मैलाफाइडों के रंग में कितना फर्क है। इसमें मिनिस्टर साहब ने "मैलाफाइडी" का लफ्ज इस्तेमाल किया है कि कोई मैलाफाइडं। नहीं है। मै जानना चाहता हूँ कि क्या मैलाफाइडी का रंग काला है, टेन्टेड का रंग पोला है ? यह प्राइम मिनिस्टर साइब के बयान से साबित होता है। मैं इन दोनों बातों के वारे में प्राइम मिनिस्टर साहब से या दूसरे भिनिस्टर साहब से क्लैरें फिकेशन चाहता हूं। "दोज" का बताएं। यहां तो हम सोच रहे हैं शायद सुगर में सिर्फ एक ही मिनिस्टर साहब का ज्यादा इन्वाल्वमेंट है । "दोज" का मतलब तो कैपिटल ? /प्लूरल ? मे है। मालुम होता है कि एक से ज्यादा मिनिस्टर्स का सिलसिला इन्वाल्व है। इस सिलसिले में मिनिस्टर साहब क्लैरीफिकेशन दें (व्ययवान) परेशान क्यों हो रहे हैं।

†[] Transliteration in Atabic Script.

सेदर साहिता, जिस जमाने का स्क्रैम का किस्सा है, उस जमाने के कैबिनेट सेकेट्री साहब का नाम है जफर सैफुल्लाह साहब

قرى سكندر بخنت: يه كو ليت ن م**ين كماكم**ا سب یرائم منتظر کے ۔ ابزامیں دونوں چیز وں کا جوا جاہتا پوں۔ کہ ٹیسٹر ٹرمنسٹر کے رنگ میں مىلا ذائ<u>ىرى مەر</u>نگ <u>مىر</u>كتىنا فرق يىم میں منٹر صاحب نے [«]میلا فائٹری" کا لفظ استعمال کرا<u>س</u>یے۔ کہ کوٹی میلا فائٹری نہیں ہے میں جا بتا جاہتا ہو*ل کہ کہا میلا فائٹ کا دیگ* كالابيبية فينسثيثه كارنك بيلا يرام منشر مراصب. یے سارا کم منسط میںان دوروں باتو*ں* صاحبسب سيبيجها دوم سيمتشطهم كليرى فيكيف يدارتوا برول «دوز كابتايل -بهال تد بم سوي د ب ب ب ک شايد شوگر س بالتح المغسطتره باحد ي تو مر م بيوتا مد كم سليرانوالوسيميرا دردین. «مداخل**ت میدی**هاهبه-جس زمان کا[«] اس زمانے مے کینٹ 🖌 كانام يب ظفر سيعت التنديم

THE DEPUTY CHAIRMAN: He is not a Member of this House. Don't refer to the names of those people who are not Members of this House. It is not our tradition.

भी सिकन्दर वस्तः जरा, यह गुजारिक सुनिए । उनके बारे में तो मैंने कुछ कहा ही नहीं अभी तक ।

تېرىسكندر خىت، درايىر ان کمیے مارے میں تعدیم منیں ابھی مک۔ · · · ·

उपसभापति : नाम तो लिया है।

श्री सिकन्दर बख्तः मैं नाम वापस लेता हूं।

एक साहब जो कि कैबिनेट सेन्नेट्री ये किसी जमाने में ... (व्यवधान) उन्होंने कुछ एलोगेशंस लगाए हैं जो प्राइम मिनिस्टर आफिस को, प्राइम मिनिस्टर साहब को मुसलसल इत्तिला दो जाती रही है। क्या प्राइम मिनिस्टर आफिस ने इसकी तसदीक की है, कही कंट्राडिक्शन किया है। नद्दी किया है तो क्या इसको आज इस हाउस में तसर्लाम करने के लिए तैयार है कि यह कहना हमारे आनरेबल मिनिस्टर साहब का, जिनका स्टेटमेंट रहा है-उन्होंने एक सवाल का जवाब देते हुए लोकसभा में कहा है:

تترى سكندزخت، يمى نام وابس ليتا مول ايك مماصب جوكيبنت سكريرك تقريم زمان من ... ممان لت سكريرك تقريم اليكيت نس لكلت مي جو برائم منشرة فن كا برائم منشر مماصب كو مسل اطلاع دى جاتى روى به من منسرة الس خاص كا تعديق كي به مع مي كنثرا وكش كيا به مع المريل منشر مماصب كا جمي كنثرا وكش كيا به مع الريل منشر مماصب كا جن كا اليش من مد با بو تد يوك جا شرائم المها جه The Cabinet Committee on Prices, the Food Minister, the Civil Supplies Minister and the Cabinet Secretary did

Minister and the Cabinet Secretary did not bring the matter to the notice of the Prime Minister'.

मैं चाहता हूं कि इस कंट्राडिक्शन को भी मेहरबानी से मिनिस्टर साहब साफ करें, इसका क्लैरीफिकेशन करें।

तीसरी बात कैबिनेट कमेटी की कहना चाहता हूं भोर प्राइसेज कमेटी कैबिनेट को कमेटी है जो कि पूरी जिम्मेदार है, रिस्पांसिबल है, जवाबदेह है कैबिनेट को और कैबिनेट बराएरास्त प्राइम मिनिस्टर से मुताल्लिक है, जिम्मेदार है उनको जवाब देने के लिए । यह कहना कि कैबिनेट कमेटी ने प्राइम मिनिस्टर को इत्तिला ही नही दी ।

می جارت ای*ر اکر اس کرد این* وجاجراني فأكمرين

يبنيه في لمتي كي کی کمیتی سے چکہ پور 81-18 بم کے . ان توجوار نے پرائم منسٹر کو اطلاع کی

The Cabinet Committee on prices itself kept the Prime Minister in the dark.

इसका क्लैरीफिकेशन मेहरबानी से इनायत करें।

एक बात और फरमाएं मेहरबानी से कि क्या सुगर इस मुल्क में 20 रुपए किलों कंज्यूमर को मिलों या नहीं मिली । 20 रुपए किलों मिली और आपने एक दर्जन, पांच, सात रीजन्स गिना दिए इसमें कि गलतियां क्या-क्या हई

er 21."

Statement

by Minister

اس کاکلیری فیکیشن میران سے مثابت کرمی۔ لیک بات اور فراتمی ممر این سے کر کیا سخ ر به کلو کم یوم کو مل پانیس کل اس مک م ۲۰ روبید کلوملی اور آب نے ایک درجن ، پار کم س كمنا سياس مي كم غلطيال مراكبار بوتمس به

'unreliable and inflated estimates of sugar production, mismanagement of available surplus stock and releases, delay in decision to import sugar ...' etc.

इसके लिए कोई जवाबदेह है कि नही कि आप लोगों की इस किस्म को अकलमंदियों की वजह से हिंदुस्तान के कंज्यूमर को चीनी 20 रुपए किलो खरीदनी पड़ी । इसके लिए एकाउंटेबिलिटी किसी की भी है या नही है ? उसके खिलाफ कोई एक्शन लिया गया है या नहीं लिया गया है ? या हम हर भ्रष्टाचार-एलीगेशन का सवाल नहीं है---तमाम वे भ्रष्टाचार, जो साबित किए जा चुके 🖁, उनकी रोशनो में किसी के खिलाफ कोई एक्शन लेने के लिए तैयार नही है, या हमारे नजदीक करप्शन इस मुल्क में किसी किस्म क। ऐब नही रहा और यह सरकार करप्णन के सिलसिले में जवाबदेह नही है। मैं वे तमाम चीजें गिनवाना नहीं चाहता हूं। बोफोर्स का वाकया हुआ, और साबित हुआ । सिर के ऊपर से गुजर गया । जे० पी० सी० की रिपोर्ट आई । कुछ लोगों पर स्पेसिफिक इल्जाम लगे। सिर के ऊपर से गुजर गए। सो० ए० जी० जो कि कांस्टोट्युशनल क्रिएटर है इस मुल्क के विधान की, वह सी० ए० जी० की रिपोर्ट बताती है कि इन्वेस्टमेट में स्कैम हुआ। सिर के जपर से निकल गया । सुगर के मामले में आपने तसलीम किया कि आपसे ये-ये गलतियां हई है। उन गलतियों की सजा किसको मिलनो चाहिए। मुल्क का कंज्यूमर 20 रुपए किलो चीनी इस्तेमाल कर चुका है क्या उसकी सजा अवाम को मिलनी चाहिए । क्या यह सरकार इसलिए है कि वह गलतियां करती रहे और अवाम भूखे मरें ? मेरे वे सवालात हैं। मिनिस्टर साहब इनका जवाब दें।

*[] Transliteration in Arabic Script.

اس کے بے کوئی جوابدہ بے کر بس کر آپ ہوگوں کاس قسم کی عقلمندیوں کی دور سے مندوستان الم كنو يوم كوچين ٢ روسي كلو حريد في يرى اس <u>کے بسے اکاڈیٹیلبٹی کسی کی تھی۔ س</u>ے پانہیں بے اس کےخلاب کوئی ایکشن اماگیا۔۔۔ مانہیں لماگرا۔۔ يامم بر بحرشاچار - اليكيشن كاسوال بهي ب تمام وه جرشتا جارحو ثابت کیے جلیجکے میں ان کی رکسی میں کسی کے حلاف کولی ایکشن کینے کمیلئے

تيادنهي بي يابمار المن لاديك كريش المس ملک می کسی تسم کا عیب تنہیں رہا۔اور یہ م کار مرمیش سے مسلے می توارد ہنیں ہے۔ می دہ تمام جيزي شوانا منبي جامتام وبدودس واقعہ بوااور ثابت ہوا ۔ س کے ادم سے گذرگیا ۔ یے۔ بی اسی - کی رنورٹ آئی - کچھ لوگوں پر سیب فیک الرام ملکے ۔ م کے اوبر سے گزر کیے ۔ می ا سے۔ ی جدکہ کانسٹی ٹیوٹنل کر چ<u>ہ ہے</u>اس ملک کے ودجان کی دہ سی۔ اسے۔ تی کی رپورٹ بتیاتی سے مرانوستمنت مي الميم مواسم محاوير سے نکل ⁶ما ینوگریے معاملہ میں آپ نے تسلیم کیا کہ آ سيب بەغلىليال بوڭىس ان غلطيول كى سراكس محدملتي جلسيسير ملك كاكنزيوم ٢٠ دوسيكلو جینی استعال کر چکاہے کیا اس کی مزاعوام کڈیلی چلسیسے . کما یہ مرکاراس بیسے سے کہ یہ غلطیاں كرتى ر ب اور دام جو ك مرى . يم ي ي سوالات مس منشر ماصب ان كاجاب دي.

THE DEPUTY CHAIRMAN : Shi Jaipal Reddy. I think at seven we will , adjourn the House and discuss tomorrow.

SHRI S. VIDUTHALAI VIRUMBI: No, Madam.

THE DEPUTY CHAIRMAN: Tomorrow ... (Interruptions) ... No. we cannot go on.

श्री सिकन्दर बहत : मैं एक बात और कह देनो चाहता हू कि इस सरकार को इन तमाम गलनियों के बाद, सिर्फ कल्पनाथ राय के इस्तीफ का सवाल नहीं है, यह तो मामली चीज है, सरकार को इम्तीफा देना चाहिए हैं के कि कि कि सरकार को इम्तीफा देना

فهری سکندریخدت : ایر ایک بات اورکه دینا چاہتا ہوں کہ اس سرکار کوان تمام علطیول کے بعد صرف کلیپنا فقدرا نے کیے استعفیٰ کاسوان تومعمون جربيط ا

SHRI S. JAIPAL REDDY: Madam, I am astounded, nay, dumbfounded, by the summary of the so-called Gian Prak sh Committee report. I can understand an exercise in evasion, in equivoeation. This is a diabolical exercise in downright falsehood. This report, far from reflecting the Gian Prakash Committee report, negates the essence and the thrust of the Gian Prakash Committee report.

Madam, I would like the Minister of State in the P.M.s Office to state, in all conscience, whether this statement of his reflects the report which some of us have had occasion to go through in the Library. No 2: I would like the Minister to clarify whether this inquiry was ordered by the Government. If it was ordered by the Government, why was the order signed by Mr. Ashok Nath Verma? It should have been signed by a Sccretary to the Government or the Cabinet Secretary. How is it that the Prime Minister's Secretary signs this ofder? My contention is, this inquiry was iflegal. I would like to know under what law of the 1 nd you have ordered this inquiry.

Mr. Gian Prakash, to the extent he could be honest, though he was a handpicked agent, said that his brief was not to go into corruption charges. THE DEPUTY CHAIRMAN: I think, instead of the word "agent" you can say "person". "Agent" is not a very good word to be used.

SHRI S. JAIPAL REDDY: Okay, Madam, I would rather allow myself to be guided by you in this matter.

THE DEPUTY CHAIRMAN : Good !

SHEL CHIMANBHAI MEHTA: And he is Gian Prakash—light of knowledge!

SHAL S. JAIPAL REDDY: He himself admitted it was no part of his brief to go into corruption charges. We have been alleging corruption in this matter end along. So, how does this Committee throw any light on this aspect? I would like the Minister to clarify.

Madam, the report brought out the fact that way back in November, 1993 the Food Secretary told the Food Minister that 15 lakh tonnes must be imported. And the Food Minister opposed import not only on 15th December, 1993, he opposed import in Jaunary, even in Ma.ch, 1994. The Food Ministry's note recommended import, but the Food Minister, in the meeting of the CCP. opposed import.

Having regard to all these, the Committee categorically came to the conclusion that the Minister of Food is entirely responsible for the delay in the decision to import sugar, for the delay in implementing the decision and for the sugar critis as a whole, and yet our Minister of State has the effrontery, has the cheek, to tell Parliament that this Committee has not cast aspersions on anybody! I do rot know what he means by that (Internations)

The committee said that the millowners were allowed to make a huge killing and that the Secretaries and the Minister were helping the mill-owners in the process. They made a huge killing with the help of the Ministers and the Secretaries, and yet nobody is dishonest upd no reflection has been cast!

I think, Mr. Bhuvnesh Chaturvedi must write his own dictionary because the meanings that he reads into the Report are entirely different from those that any person with common sense can understand. He has, of course, been endowed with an extraord nary sense, with which he is able to read that.

DR. BIPLAB DASGUPTA: Don't expect too much from the Minister. -

t[] Transliteration in Arabic Script.

SHRI S. JAIPAL, REDDY: The Committee condemned the STC for its failure, and the failure was not entirely coincidental. There was every reason to believe that this failure was actuated by ulterior motive, and yet you say that nobody was indicted !

Madam, after reading the Report, one felt that Mr. Gian Prakash wanted to speak everything about everbody except the Prime Minister's Office. I am not tying that the Committee should necessarily indict the Prime Minister's Office, but no office should be considered a holy cow. Mr. Gian Prakash apparently treated the PMO as a holy cow. Why did he do so?

The Committee said that the decision to import sugar was characterised by absence of confidentiality. There was total absence of confidentiality. All the decisions to import it were porous. Your Government is a sieve in which nothing stays. Everything leaks.

Now, let me refer to one letter that the Cabinet Secretary wrote to the Prime Minister,

THE DEPUTY CHAIRMAN: No, I will not permit it because that letter is not a part of the statement which the Minister has made. ... (Interruptions)

SHRI S. JAIPAL REDDY: The point is, here the Cabinet Secretary is writing ... (Interruptionns)

THE DEPUTY CHAIRMAN: No, no. Please don't tell me what right or wrong is.

SHRI S. JAIPAL REDDY: Against the Food Minister...

THE DEPUTY CHAIRMAN : No. I will not permit it. No, no. This is not correct.

SHRI S. JAIPAL REDDY: Madam. I am asking him whether my quotation is correct.

THE DEPUTY CHAIRMAN : No. I will not permit that.

SHRI S. JAIPAL REDDY: He can clarify, "Mr. Reddy, you got a wrong document. You are quoting from an entirely fabricated one". And he can supply me the right document.

THE DEPUTY CHAIRMAN : No. I will not permit it. No, Mr. Jaipal Reddy, I will not permit you to quote from it. I have certain limitations under the Rules of Procedure and Conduct of Business of this House, to which I am committed. So I will not allow you to go on quoting from a document which has nothing to do with this.

SHRI S. JAIPAL REDDY: Madam, you know the position of the Rules

THE DEPUTY CHAIRMAN : I do. So, you please confine yourself to this.

SHRI S. JAIPAL REDDY : I will not get into an argument with the Chair.

THE DEPUTY CHAIRMAN : Thank you very much.

SHRI S. JAIPAL REDDY: I want to train my guns on my good friend, Mr. Bhuvnesh Chaturvedi, not on you. Madam.

The Cabinet Secretary, in a letter to the Prime Minister dated 29-5-94...

THE DEPUTY CHAIRMAN. Don't quote it.

SHRI S. JAIPAL REDDY : I am not quoting it.

Madam, you yourself said that a Member is entitled to give a gist. May I tell you, Madam, that my gist will not be dishonest unlike the gist of Mr. Bhuvnesh Chaturvedi? It will be totally honest. It will be a totally honest gist.

The then Cabinet Secretary, in a letter to the Prime Minister, dated 12-5-1994, accused the Food Minister and the Commerce Secretary and many others of gross misconduct. Can you clarify on this? And how can the Report say the PMO was in the dark, unless the PMO chose to be in the dark? It is a matter of choice. You wanted Gian Prakash to throw light on the dark patches of your mind, but there are so many dark patches. Any amount of floodlight will not really illumine them. The point is that this would not do. This exercise of dishonesty does not serve you, because you may overrule us, but the people of India will soon overrule you.

THE DEPUTY CHAIRMAN : Now, we are past seven O'clock. could we resume tomorrow?

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SEVERAL HON. MEMBERS : All right, Tomorrow.

THE DEPUTY CHAIRMAN : I think that is better, because the Business Advisory Committee has not taken any decision to sit late.

SHRI GURUDAS DAS GUPTA : Madam, you can complete this within half-an-hour.

SHRI DIGVIJAY SINGH : Tomorrow, Madam,

SHRI GURUDAS DAS GUPTA: Madam, let us complete it today.

by Minister

THE DEPUTY CHAIRMAN: I have 19 names before me, I cannot allow everybody. I have taken the sense of the House. Tomorrow we will take it up. (Interruptions) Tomorrow at 12 O'clock you will be the first in the list. The House is adjourned till eleven of the clock tomorrow.

> The House then adjourned at seven minutes past seven of the clock till eleven of the clock on Tuesday, the 20th December, 1994.

GM-GIPN-S, 1-41 R.S.S./ND/96-21-1-97-400.